Written Answers to [23 July, 2014] Starred Questions 145

processing, grading, storage and packaging of spices for exports. The land in Spices Park is leased out after development, to prospective entrepreneurs to set up their own spices processing facilities, while the infrastructure of the park is supervised by the Spices Board under an appropriate management structure.

(b) The Spices Board had invited Expression of Interest (EOI) for operating the plant and machinery in the Spices Park at Shivganga in Tamil Nadu on December 5, 2013. After following an open and transparent bidding process, the Spices Board selected M/s Plant Rich Agritech Pvt. Ltd., Kottayam, Kerala to operate the processing facilities established in the Park and an agreement with M/s Plant Rich Agritech Pvt. Ltd. was executed on April 3, 2014 to manage the Park for the benefit of all growers and users from the region.

Decline in the number of child labourers

- *233. SHRI HUSAIN DALWAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether there has been a considerable decline in the number of child labourers in the country, if so, the sector-wise details in this regard;
- (b) the details of measures taken by Government to resettle the freed child labourers;
- (c) whether Government proposes to amend the Child Labour (Prohibition and Regulation) Act in line with the Right to Education (RTE) Act; and
 - (d) if so, the progress made in this regard and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI NARENDRA SINGH TOMAR): (a) Yes, Sir. The total number of working children in the age group of 5 to 14 years in the country has declined from 1.26 crore as per the Census 2001 to 43.53 lakh as per Census 2011, which shows a decline of 65%. The sector-wise details on child labour from 2011 Census is not available.

(b) Government is implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labour since 1988 in the area of high concentration of child labour. Under this scheme, all children in the age group of 9-14 years are rescued/withdrawn from hazardous occupations and processes and enrolled in NCLP Special

Training Centres, which have provisions for bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. At present the Scheme is approved for 270 Districts in 20 States of the country through approximately 6000 Special Training Centres with enrolment of more than 2.50 lakh children.

(c) and (d) Yes, Sir. The report of the Parliamentary Standing Committee on Labour on the proposed amendments in the Child Labour (Prohibition & Regulation) Act, 1986 is under examination in the Ministry.

Under reporting of cases of sexual violence

*234. DR. K.P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that sexual violence affects as many as 27.5 million women in the country, though only one per cent of the victims report the crime to the police;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that there is a rise in reporting of rape cases to police, particularly in 2013; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No definitive data is available on cases of sexual violence and corresponding reporting to police. However, data on various forms of crimes registered against women during 2011-13 is given in Statement-I (*See* below).

(c) and (d) As per data regarding the reporting of the offence of rape, as provided by the National Crime Records Bureau (NCRB), a total of 24,206 cases, 24,923 cases and 33,707 cases were registered in the country during 2011, 2012 and 2013 respectively. From the above data it is evident that there is a considerable rise in the number of cases registered during 2013 which can be attributed to the enactment of Criminal Law (Amendment) Act 2013, in which non-registration of crimes against women by Police was made a punishable offence u/s 166A of IPC. The State-wise details of the total number of cases registered (CR), chargesheeted (CS), cases convicted (CV), persons arrested (PAR),